

GOVERNMENT OF INDIA
MINISTRY OF PORTS, SHIPPING AND WATERWAYS
RAJYA SABHA
UNSTARRED QUESTION NO-307
ANSWERED ON 19/07/2022

DEVELOPMENT OF PORTS

307. SMT. GEETA ALIAS CHANDRAPRABHA:

Will the Minister of PORTS, SHIPPING AND WATERWAYS be pleased to state:

- (a) whether any plan has been formulated to develop the ports in the country in view of the requirements in the future; and
- (b) if so, the details of the schemes formulated and the ports which have been selected for implementation of these schemes in the country?

ANSWER

MINISTER OF PORTS, SHIPPING AND WATERWAYS
(SHRI SARBANANDA SONOWAL)

(a) & (b) The power for establishment of new Major Ports and administrative control of Major Ports vests with the Central Government. Establishment & administrative control of Non Major Ports are within the purview of respective State Governments. As per the provisions of the Major Port Authorities, Act, 2021, the Boards of the respective Major Ports are authorized to make rules or regulations to develop and provide infrastructure facilities and such other infrastructure in the interest of the Major Port. Keeping in view the future requirements, Major Ports are developing some berths, terminals, oil jetties, etc. to enhance their capacity and operational efficiency.

The Ministry of Ports, Shipping & Waterways has identified 81 Public Private Partnership (PPP) Projects (value INR 42,300 Crore) till financial year 2024-25 for developing major ports' berths, terminals, oil jetties, etc. As on March-2022, the capacity of Major Ports of India is 1598 MTPA, whereas the Major Ports have handled 720 MT traffic during the financial year 2021-22.
